

**AMENDMENTS TO CENTRAL EXCISE
RULES**

Shri B. R. Bhagat: Sir, I beg to lay on the Table, under Section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications, making certain further amendments to the Central Excise Rules, 1944:—

- (1) G.S.R. No 321, dated the 10th May, 1958.
- (2) G.S.R. No. 322, dated the 10th May, 1958
- (3) G.S.R. No 612, dated the 19th July, 1958

[Placed in Library, See No. LT-786/58]

**CORRECTION OF ANSWER TO
STARRED QUESTION No. 1754**

The Deputy Minister of Home Affairs (Shrimati Alva): Sir, I beg to lay on the Table a copy of the statement correcting the reply given on the 18th April, 1958 to a supplementary by Shri T. Sanganna on Starred Question No 1754 regarding All India Tribal Conference. [Placed in Library. See No LT-787/58]

12.31 hrs.

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE**

BREAK-DOWN OF KOTLA POWER STATION

Shri Naushir Bharucha (East Khandedh): Sir, under Rule 197 of the Rules of Procedure and Conduct of Business in Lok Sabha I beg to call the attention of the Minister of Irrigation and Power to the following matter of

urgent public importance and request that he make a statement thereon:—

Break-down of Kotla Power Station resulting in curtailment of power supply to Delhi.

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): Sir, there are two generating units at the Kotla Power House; each of these units is connected to a transformer. On the 19th May, 1958, one of the transformers developed some fault and went out of order. It was found that the fault lay in the insulation inside the transformer and that the rest of the equipment in the Power House such as generators, turbines, switch-gear, cables etc. were in perfect working condition. The transformer was immediately isolated from the rest of the system and tests were carried out to locate the defect in the insulation. It was discovered that one of the windings of the transformer had been damaged. Repairs were taken in hand immediately and completed by the 8th August, 1958.

The supply of power to Delhi was curtailed on this account from 20,000/22,000 KW to 15,000/16,000 K.W. Normal supply was resorted on the 7th August, 1958.

Despite the short supply of power from Nangal, the Delhi Electric Supply Board maintained full supply to its consumers by pressing into service all its generating units, including the stand-by plant.

12.33 hrs.

**CORRECTION OF ANSWER TO
STARRED QUESTION No. 2099**

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, in reply to the supplementary question arising out of Starred Question No. 2099 on the 9th May, 1958, regarding the Jail Manual Committee, I had stated *inter alia* that the mem-